

freeships to displaced persons for secondary education from 1953-54?

Shri J. K. Bhonsle: No.

Shri Gidwani: Will that be continued?

Shri J. K. Bhonsle: Yes.

Shrimati Renu Chakravarty: May I know, Sir, the amount that has been granted to primary schools started by the refugees in the colonies in West Bengal?

The Minister of Rehabilitation (Shri A. P. Jain): We sanction money to the State Governments and it is the State Governments to run the schools.

LOANS TO FARIDABAD DEVELOPMENT BOARD

*859. **Shri K. C. Sodhia:** (a) Will the Minister of Rehabilitation be pleased to state what grants and loans have been given to Faridabad Development Board during 1951-52 and 1952-53?

(b) What was the annual budget of this Body during the last two years?

The Minister of Rehabilitation (Shri A. P. Jain): (a)—

Year	Loans	Grants
(i) 1951-52	Rs. 114.8 lakhs	Nil
(ii) 1952-53	Rs. 69.0 lakhs	Rs. 12.51 lakhs.

(b) There were no separate budget estimates for 1951-52 and 1952-53. The requirements of the Board were met according to the progress of construction works.

Shri K. C. Sodhia: What is the constitution of the Board and what are its functions?

Mr. Deputy-Speaker: That does not arise out of this question.

Shri Nambiar: May I know, Sir, whether this Board will help the refugees there to get employment?

Shri A. P. Jain: Yes.

Shri Raghavaiah: What is the percentage of interest taken by the Government on the loans given to this Board?

Shri A. P. Jain: I think it was generally 3.5 per cent., but it may vary from time to time.

Shri Nambiar: May I know, Sir, whether the Government is aware of the fact that about 2,000 workers there are unemployed today?

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Shri A. P. Jain: Well, the Government are aware that quite a large number of persons are unemployed and we are making every effort to find employment for them.

CENTRAL ELECTRO-CHEMICAL RESEARCH INSTITUTE

*860. **Shri K. C. Sodhia:** (a) Will the Minister of Natural Resources and Scientific Research be pleased to state whether the Central Electro-Chemical Research Institute has started functioning and if so, what is its programme of work for the first year?

(b) Who is the Director of the Institute and where is the Institute located?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) Yes, Sir. A statement giving the required information is laid on the Table of the House. [See Appendix VI, annexure No. 4.]

(b) Dr. B. B. Dey, D.Sc. (London), F.R.I.C. is the Director of the Institute which is located at Karaikudi (South India).

Shri K. C. Sodhia: What is the outturn of work?

Mr. Deputy-Speaker: In the Institute?

Shri K. C. Sodhia: Yes.

Shri K. D. Malaviya: The Institute has recently been started and the work that has been taken up has been mentioned in the statement of answer laid on the Table of the House.

Shri P. T. Chacko: May I know, Sir, whether any research is being carried on as regards the monozite which is lying idle and also as regards the new mineral that was found, named 'Cheralite'?

Shri K. D. Malaviya: These matters are not tackled by the Electro-Chemical Institute.

पुराने किले

*८६२. श्री रघुनाथ सिंह : क्या रक्षा मंत्री यह बतलाने की कृपा करेंगे कि :

(क) कितने पुराने किले रक्षा मंत्रालय के यथार्थ नियंत्रण में हैं तथा कितने ऐसे हैं जो केवल उसकी देखरेख में हैं और जिनका उपयोग

सरकारी अथवा अर्ध-सरकारी प्रयोजनों के लिए किया जा रहा है ; तथा

(ख) पुराने किलों की मरम्मत पर रक्षा मंत्रालय ने अब तक कुल कितनी राशि व्यय की है ?

The Deputy-Minister of Defence (Sardar Majithia): (a) and (b). The information is not readily available. It is being collected and will be placed on the Table of the House as soon as it is collected.

Shri Joachim Alva: Has the Government formulated any policy in regard to the control of these forts by the Defence Ministry—even though they may be collecting information?

Mr. Deputy-Speaker: Questions of policy are not allowed.

Shri Joachim Alva: I am asking the Ministry of Defence.

Mr. Deputy-Speaker: Only facts may be elicited.

Shri V. P. Nayar: May I know, Sir, whether it is the intention of the Government to have the "Vettimurichha Kotta" and "Kizhakke Kotta", two old forts in Trivandrum City.....

Mr. Deputy-Speaker: With respect to details, hon. Members will kindly give intimation to them.

Shri M. L. Dwivedi: May I know, Sir, if Government have got the actual number of old forts which are existing in their possession, and if so, what is the number?

The Minister of Defence Organisation (Shri Tyagi): The actual number of forts under the management of the Ancient Monuments Department comes to about 155.

श्री रघुनाथ सिंह : राजाओं के हाथ में अभी तक कितने फोर्ट हैं ?

श्री त्यागी : यह सवाल ऐसा है कि जिस के लिये मुझे तहकीकात करनी पड़ेगी ।

Shri T. N. Singh: May I point out for your consideration one point, Sir? This question must have been asked about a fortnight or so before, and for the Government to say that it does not know what are its own properties and what is its control at this stage is rather evading answer to a question asked for information.

Shri Tyagi: The question did not pertain to the number of forts which were properties of the Government. The question was with regard to the forts which were either fully or partially occupied by the defence forces and what was being done with regard to their repairs etc., for which information has to be collected.

Shri T. N. Singh: May I seek your protection, Sir.....

Mr. Deputy-Speaker: There is no question of protection. These are not assets which will fly away. These are assets of which lists are prepared from time to time. The hon. Minister said he would gather the information and then place it on the Table of the House.

Shri Feroze Gandhi: On a point of order, Sir.....

Shri Matthen: When does the hon. Minister expect to collect the information asked for?

Shri Tyagi: Sir, the difficulty arises because there is no such specific item in the budget as 'expenditure on repairs of forts'. Forts are generally repaired from the General grant of Roads and houses given to the MES and therefore separate figures for fort repairs are not readily available. So it has to be found out as to how much was spent on forts.

Mr. Deputy-Speaker: The question hour is over.

Shri Feroze Gandhi: On a point of order, Sir.

Mr. Deputy-Speaker: On a point of order relates to this question. The question hour is over.

Shri Feroze Gandhi: It is very important. In answer to question No. 862 the Deputy Minister of Defence said that the figures were not available and were being collected, and in the course of the question the new Minister of Defence Organisation gave the figures. So we would like to know.....

Mr. Deputy-Speaker: I can understand it. Order please. Whether all these forts occupied by the Defence Services are used for semi-Governmental or Governmental purposes is the question. The hon. Minister, Mr. Tyagi, referred to those ancient monuments which have been taken possession of and which are included in forts. This is a different matter from the other question. If the hon. Member is satisfied with that there is no irrelevancy. I have no ob-

jection to allow the hon. Minister to make a statement if he thinks it necessary to explain. The first hour is intended for non-official work. The rest of the time is for official work. If the hon. Minister wants to use his own time, I have no objection. It is his own time that he is taking.

Shri Tyagi: I wanted to remove one misunderstanding. My hon. colleague pleaded that the figure with regard to the money spent on the repairs of forts has to be collected for which he wanted time. The other question to which I replied was with regard to the number of forts. That was another supplementary.

Short Notice Question and Answer

TRANSFER OF CLERKS OF INCOME-TAX DEPARTMENT

Shri P. T. Chacko: Will the Minister of Finance be pleased to state: (a) whether it is a fact that forty-six lower division clerks of the Income-tax Department, who are ex-State employees have recently been transferred to States, Saurashtra and Madhya Pradesh;

(b) If so, the reasons for this transfer; and

(c) whether it is a fact that the question of their categorization is still pending before Government?

The Deputy Minister of Finance (Shri M. C. Shah): (a) The correct position is that out of 54 ex-State clerks found surplus to the requirements of the Income-tax Department, Travancore-Cochin, orders have been issued for the transfer of 16 to the Mysore unit of the Mysore-Travancore-Cochin charge, 23 to the Madras charge and 3 to the Madhya Pradesh-Bhopal charge; the particulars of the remaining 12 were to be circulated to other Central Government offices so that they may be absorbed, if possible, in these offices. No order has been issued by the Government of India for the transfer of any of these clerks to Saurashtra. But it is likely that in respect of the 12 clerks referred to above, posts have been found for a few in some Central Government office in Saurashtra, including that of the Commissioner of Income-tax of that area.

(b) The reason for their transfer is to save the staff from being retrenched for want of an adequate number of posts in the Income-tax Department within the geographical limits of the Travancore-Cochin State.

(c) No. The question of their categorization has been finalised.

Shri P. T. Chacko: May I know, Sir, the salary of these clerks who were transferred?

Shri M. C. Shah: These 132 clerks in the Travancore-Cochin State were getting from Rs. 50 to Rs. 100. Now, they will be placed in the Rs. 55—130 grade.

Shri P. T. Chacko: May I know, Sir, whether it is a fact that under the existing rules only Class I officers are liable to be transferred from State to State and these transfers were effected in contravention of that rule?

Shri M. C. Shah: No, Sir; there is no such rule. If necessary, these clerks are also transferable from one charge to another.

Shri P. T. Chacko: May I know, Sir, whether this surplus is a result of taking over a majority of the personnel of the former Income-tax Department in Travancore-Cochin in a disproportionate manner, which consisted of the Sales Tax Department and the Agricultural Income-Tax Department, instead of allotting a proportionate number of personnel to the Sales Tax Department and also to the Income-tax Department?

Shri M. C. Shah: Yes, it is a fact that the surplus is because of the Sales Tax and Agricultural Income-Tax all being combined there in the Travancore-Cochin State previously.

Shri P. T. Chacko: If that be so, will the Government consult the Travancore-Cochin Government to absorb a number of these personnel which have now become surplus in the Income-tax Department?

Shri M. C. Shah: That question was considered at a Conference held in December 1952, when the Member in charge of Excise was there with the Chief Minister and the Finance Minister of the Travancore-Cochin Government. But the Travancore-Cochin Government was not prepared to accept this position.

Shri N. Sreekantam Nair: May I know, whether during the integration of services, the Central Government gave an assurance to these lower-grade Government employees that they would not be transferred from the State?

Shri M. C. Shah: No, Sir; no such assurance was given.

Shri V. P. Nayar: May I know whether the hon. Minister is aware that Mr. Mahavir Tyagi when he was Finance Minister gave an assurance that ordinarily no such transfer will